

for storage of foodgrains. Besides constructing its own godowns, it hires storage capacity from other sources such as CWC, State Warehousing Corporations (SWCs), State Governments and private parties. The main functions of CWC and SWCs are storage of agricultural produce, fertilisers and certain other commodities. The storage facilities at taluka/block/village level are provided by the Cooperatives under the purview of the Ministry of Agriculture and the State Governments. The Government are alive to the need for Coordination in management of storage requirements of public Sector at particular locations and have set up Central Storage Committee at the Centre and State Level Coordination Committees in the States to ensure that there is no overlapping or duplication of construction efforts at the same place by different agencies.

Change in Location of sugar Factory in Gujarat

5193. SHRI SOMJIBHAI DAMOR: Will the Minister of FOOD be pleased to refer to the reply given to USQ No. 5341 on March 31, 1992 regarding new sugar factory in Gujarat and state:

(a) the present stage of the proposal for change of location of new sugar factory in Gujarat; and

(b) time by which it is likely to be finalised?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) and (b). The present stage regarding the 6 proposals for change of location of new sugar factories in the State of Gujarat referred to in the reply given to USQ No. 5341 on March 31, 1992 is as follows:-

Three (3) proposals for change of

location of (i) M/s. Shree Khedut Sahakari Khand Udyog mandli Ltd., (ii) Shri Ukai Vibhag Asargrast Sahakari Khand Udyog Mandli Ltd. and (iii) M/s. Vadodara District Coop. Sugarcane Growers Union Ltd., have been cleared by the Central Government. In respect of two (2) proposals, viz; (i) M/s. Shri Narmada Khand Udyog Sahakari Mandli Ltd., and (ii) M/s. Damanganga Sahakari Khand Udyog Mandli Ltd., certain information has been called for from the State Government in receipt of which these proposals would be preprocessed further. As regards the 6th proposal viz; M/s kaveri Vibhag Sahakari Khand Udyog Mandli Ltd. it is under consideration.

Unauthorised Construction on Railway Land in Punjab

5194. SHRI MOHAN SINGH (FEROZEPUR): Will the Minister of RAILWAYS be pleased to state:

(a) whether any survey has been made in regard to unauthorised occupation of railway land in Punjab;

(b) the number of unauthorised constructions on the railway land come to the notice during the last three years;

(c) the number of unauthorised constructions removed so far and the number of those yet to be removed; and

(d) the time by which all the unauthorised constructions are likely to be removed?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) Yes, Sir.

(b) The number of unauthorised constructions existing as on 1.4.90, 1.4.91 and 1.4.92 is 4227, 4040 and 3810, respectively.

(c) 964 encroachments were removed during the last three years including 547 fresh encroachments which took place during this period. There are 3810 encroachments yet to be removed.

(d) As removal of encroachments also depends on various factors outside Railway's control such as assistance from local Civil and Police authorities, disposal of cases by Civil Courts, etc., no time frame for removal of all encroachments can be given.

Koraput-Rayagada Railway Line

5195. SHRI RABIRAY: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Koraput-Rayagada railway line has been completed and commissioned for traffic;

(b) if so, the details thereof; and

(c) if not, the reasons for the delay and the steps being taken for its early completion?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALLIKARJUN): (a) No, Sir.

(b) Does not arise.

(c) The line was targeted for completion by June '92. However, the work has been delayed due to unforeseen geological collapse during the excavation of tunnel No. 23 which has necessitated extensive soil stabilisation treatment. It is expected to take one more year for its completion. Full funds and other assistance as required by the Railway have been provided.

[*Translation*]

Classical Music

5196. SHRIMATI GIRIJA DEVI: Will the

Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state the steps taken by the Government to protect, develop and propagate classical music?

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): A statement is annexed.

STATEMENT

The Department of Culture has a number of schemes which have been formulated for the purpose of preservation propagation and development of Indian classical music. It has also established some autonomous organisations like Sangeet Natak Akademi Centre for Cultural Resources & Training, Zonal Cultural Centres, etc., who are engaged in the task preservation, propagation and development of classical music.

Out of the Departmental Schemes, five schemes are meant for promotion of talent among the various age groups. The Centre for Cultural Resources & Training operates scheme of the Department entitled Cultural Talent Search Scholarship Scheme for the age group of 10 to 14 years. Under the scheme of Award of Scholarships to Young Workers in Different Cultural Fields, financial assistance is provided to young artists of outstanding talent in the age group of 18 years for advanced training within India in different cultural fields including classical music.

The Department has also a scheme for awarding fellowships to outstanding artists in the field of performing arts including classical music. They are given to enable the outstanding artists in the age group of 25 to 65 years for very advanced training of individual creative efforts.